Central Administrative Tribunal Principal Bench

RA No.198/2017 MA Nos.3251, 3252, 3253/2017 in OA No.2906/2012

New Delhi, this the 7th day of September, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Ms. Nita Chowdhury, Member (A)

Mukesh Chandra Kukreti

... Applicant

Versus

Union of India & others

... Respondents

ORDER (in circulation)

Justice Permod Kohli, Chairman:

The review applicant has no *locus*. He is not a party to the OA disposed of vide the impugned judgment. The applicant further intends to rely upon additional documents to be placed on record in the review application. This clearly establishes that there is no error apparent on the face of record, as the judgment sought to be reviewed is based upon the material before the Tribunal. The applicant is entitled to seek separate remedy.

2. The review is not maintainable. Rejected in circulation. All ancillary applications are also disposed of.

(Nita Chowdhury) Member (A)

(Justice Permod Kohli) Chairman

/as/